

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 408

IA/4088/ND/2022 IN IB/408/ND/2018

IN THE MATTER OF:

Worxpace Consulting Pvt Ltd.	...	Applicant
Versus		
Ireo Fiveriver Pvt Ltd.	...	Respondent

Order under Section 9 Of IBC, 2016

Order delivered on 22.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Alok Dhir, Adv., Ms. Varsha Banerjee, Adv.,
Mr. Udit Singh, Adv.

For the Monitoring Committee : Mr. Pulkit Deora, Ms. Isha Bhardwaj, Adv.

ORDER

IA/4088/ND/2022

Ld. Counsel for the Monitoring Committee Mr. Pulkit Deora, Adv. and Mr. Alok Dhir, Sr. Advocate on behalf of Trident (formerly i.e., the corporate debtor) in the present matter have appeared.

Ld. Counsel for the Monitoring Committee submits that qua Eighth Progress Report an affidavit has been filed on 20.09.2022, but the affidavit is not reflecting on the e-portal.

Considering all the facts & progress, the eighth progress report is taken on record but so far as the affidavit is concerned, the matter stands adjourned for **01.11.2022**.

Taking into consideration, the above said facts, that though the Progress Report has been filed, but it is observed that certain delay is apparently there, although certain efforts have been made on part of successful resolution applicant. Taking into consideration, the above said facts, it is directed that quarterly report should be submitted by the monitoring committee to this Tribunal.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Barkha

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)